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കേരള സർക്കാർ
Government of Kerala
2018



Regn. No. KERBIL/2012/45073
dated 5-9-2012 with RNI

Reg. No. KL/TV(N)/634/2015-17

കേരള ഗസറ്റ് KERALA GAZETTE

ആധികാരികമായി പ്രസിദ്ധപ്പെടുത്തുന്നത്
PUBLISHED BY AUTHORITY

വാല്യം 7 } Vol. VII }	തിരുവനന്തപുരം, ചൊവ്വ Thiruvananthapuram, Tuesday	2018 മേയ് 22 22nd May 2018 1193 ഇടവം 8 8th Idavam 1193 1940 ജ്യേഷ്ഠം 1 1st Jyaishta 1940	നമ്പർ } No. } 21
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PART IV

Private Advertisements and Miscellaneous Notifications

PROCEEDINGS OF THE COMMISSIONER OF FOOD SAFETY, KERALA, THIRUVANANTHAPURAM

(Present : M. G. Rajamanickam I. A. S.)

Sub:—CFS—Use of Liquid Nitrogen for the preparation of Ice Creams, Cold Drinks and other cold food—Prohibition under Sec. 30(2)(a) of Food Safety and Standards Act 2006—Orders issued.

Order No. E1-3910/18/CFS dated 8-5-2018

The Commissioner of Food Safety has noted that certain Food Business Operators in different parts of Kerala are using liquid nitrogen for the preparation of Ice Creams, cold drinks and other type of cold food. Even though nitrogen is an inert gas, not harmful to human body, liquid nitrogen in a temperature of 196 degree celsius is unsafe, if not handled properly and if happen to consume with the product with which it is prepared. There were also media reports of liquid nitrogen accidents occurred while consuming food prepared using liquid nitrogen in India and also in other countries during the recent past.

The matter has been discussed with scientific experts and all of them are of opinion that a certain risk element persist, in using liquid nitrogen for the purpose of preparation of cold food and subsequent consumption.

In the circumstances where as Section 18(1)(a) stipulate that

“18. The Central Government, the State Government, the Food Authority and other agencies as the case may be while implementing the provisions of this Act shall be guided by the following principles namely:—

(1)(a) endeavour to achieve an appropriate level of protection of human life and health and the protection of consumer's interest, including fair practices in all kinds of food trade with reference to food safety and standards and practices”

And whereas Section 29(3) stipulate that

“the authorities shall maintain a system of control and other activities appropriate to the circumstances, including public communication on food safety and risk, food safety surveillance and other monitoring activities covering all stages of food business”

And whereas section 30(2)(d) stipulate that

The Commissioner of Food Safety shall perform all or any of the following functions, namely

(d) Ensure an efficient and uniform implementation of the standards and other requirements as specified and also ensure a high standard of objectivity, accountability, practicability, transparency and credibility.

And whereas Section 26(2)(i) stipulate that

“No food business operator shall himself or by any person on his behalf manufacture, store sell or distribute any article of food which is unsafe”

And therefore The Commissioner of Food Safety under Section 30(2)(a) of Food Safety and Standards Act, 2006 hereby prohibit the manufacture, storage, distribution and sale of any kind of cold food prepared with the aid of liquid nitrogen, from the date of this order in the interest of public health.

The prohibition is for one year or until the completion of Risk Analysis by experts of FSSAI/State Government and clearing the product as safe for human consumption.

The lifting of the prohibition shall be subject to the result of Risk Analysis.

M. G. RAJAMANICKAM I. A. S.,
Commissioner of Food Safety,
Government of Kerala.

To,

1. All Food Business Operators concerned.
(through Designated Officers/Food Safety Officers)
2. All Print and Visual Media through Director, I and PRD.

KERALA LIVESTOCK DEVELOPMENT BOARD LTD.

(A Government of Kerala Undertaking)

An ISO 9001 : 2008 Certified Company

GLOBAL E-TENDER NOTICE

No. GM/3706/2017.

9th April 2018.

The Kerala Livestock Development Board invites e-Tenders in a two cover system for the supply of Sex Sorted Bovine Frozen Semen Straws (Hostein Friesian and Jersey breeds) from Progeny Tested/Genomically Tested Sires as per the details given below.

<i>Sl. No.</i>	<i>Tender No.</i>	<i>Item</i>	<i>Quantity tendered</i>	<i>Tender Cost (INR)- inclusive of GST ₹</i>	<i>EMD (INR) ₹</i>
1	GM/3706/2017(i)	Sex Sorted (Female) Frozen semen straws- (Holstein Friesian breed) from progeny tested/ genomically tested sires	10000 straws	22,774.00	1,28,500.00
2	GM/3706/2017(ii)	Sex Sorted (Female) Frozen semen straws- (Jersey breed) from progeny tested/ genomically tested sires	10000 straws	29,500.00	1,82,500.00

Tenders for each item have to be submitted separately as e-tender through <https://etenders.kerala.gov.in>. The bidders those who have enrolled in the above portal with their own Digital Signature Certificate (DSC) only can participate in the tender. The e-tender document and other details will be available in the above mentioned portal from 12-4-2018, 4 p. m. onwards.

Last date and time for submission of E-tenders is 14-6-2018, 5 p. m. and technical bids will be opened Online at 2 p. m. on 18-6-2018.

(Sd.)

Managing Director.

THIRUVALLA MUNICIPAL COUNCIL

Notice of Publication of Draft Master Plan for Thiruvalla Town under Section 36(4) of the Kerala Town and Country Planning Act 2016 (9 of 2016)

It is hereby notified that the Draft Master Plan for Thiruvalla Town prepared by the Municipal Council of Thiruvalla in respect of the Local Planning Area consisting of the whole area of Thiruvalla Municipality with boundaries as described here under;

North—Payippad Gramapanchayat.

East—Kaviyoor Gramapanchayat.

South—Kuttoor Gramapanchayat.

West—Peringara Gramapanchayat, Nedpumpam Gramapanchayat.

Has been published in the official website www.thiruvallamunicipality.in of the Municipal Council of Thiruvalla as per section 36(4) of the Kerala Town and Country Planning Act 2016 (Act No. 9 of 2016).

A copy of the Draft Master Plan is also kept for inspection by the Public during of office hours at the Office of the Municipal Council of Thiruvalla.

Any person interested in the Plan may communicate in writing to the Secretary, Thiruvalla Municipality any objection or suggestion relating thereto within sixty days from the date of publication of the notice in the Official Gazette.

(Sd.)

Secretary.

(Sd.)

Chairman.

Place: Thiruvalla,
Date: 22-11-2017.

KANNUR UNIVERSITY

(Administration 'A' Section)

NOTIFICATION

No. Ad. A2.5742/2018.

31st March 2018.

It is hereby notified for the information of all concerned that considering the recommendations of the Vice Chancellor, the meeting of the Syndicate held on 27-3-2018 as per the decision on Item No. 2018.226, has appointed Prof. P. T. Raveendran, Department of Management Studies, Kannur University as the Pro Vice Chancellor of the Kannur University.

Accordingly, Prof. P. T. Raveendran assumed charge as the Pro Vice Chancellor of Kannur University in the FN of 27-3-2018.

(Sd.)

Kannur.

Registrar.